* * *

PROVISIONAL ENROLLMENT

1

NOTIFICATION

No: <u>-2433 -</u> /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Aaqib Muzafar S/O Muzafar Ahmad Dar R/O Wanihama Payeen, Hazratbal Tehsil Dargah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-701-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration) 4 26/9/24 Junion

No: <u>43470-78</u> /RG/LP Dated 26.09.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaqib Muzafar, Advocate

.....for information and necessary action.

(Registrar Administration) 56/9/24 Lucare



NOTIFICATION

No: <u>-2434</u>/RG/LP

Dated: 26 .09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Aabid Hussain Shah S/O Md Syed Shah R/O Gundbal Kaloosa Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-702-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 43470-06 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aabid Hussain Shah, Advocate
 -for information and necessary action.

(Registrar Administration)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: -2435- /RG/LP

Dated: 26.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Absara Jabeen D/O Abdul Gani Bhat R/O Pinglena Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-703-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: 43486-94 /RG/LP Dated 26..09.2024

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Absara Jabeen, Advocate
 -for information and necessary action.



NOTIFICATION

No: -2436- /RG/LP

Dated: 26.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Aroona Rashid D/O Ab Rashid Dar R/O Darpora Hajinpora Vessu, Teshil Davsar District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-704-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

No: 43494-502 /RG/LP Dated 20.09.2024

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aroona Rashid, Advocate
 -for information and necessary action.

(Registrar Administration)



NOTIFICATION

No: -2437- /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Ashaq Hussain Wani S/O Gulam Mohi Ud Din Wani R/O Mirgund Singhpora Tehsil Singhpora District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-705-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration

(Registrar Administration)

No: 43503-10 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ashaq Hussain Wani, Advocatefor information and necessary action.

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<u>NOTIFICATION</u>

No:_<u>2438</u> /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Arbina Mukhtar D/O Mukhtar Ahmad Bhat R/O Khanyar Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-706-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration

Administration

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No: 43520-20 /RG/LP Dated 2609.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arbina Mukhtar, Advocate
 -for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

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NOTIFICATION

No: <u>-2439</u> /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Asif Dil S/O Dil Mohd Dar R/O Sail Chersoo Teshil Awantipora District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-707-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration

No: 43528-36 /RG/LP Dated 26.09.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asif Dil, Advocate

.....for information and necessary action.

Registrar Administration

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NOTIFICATION

No: _ 2440 - /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Arba Rehman D/O Abdul Rehman Kawa R/O Khawaja Bazar Nowhatta Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-708-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administratio

No: 43536-42 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arba Rehman, Advocate
 - (Registrar Administration)

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NOTIFICATION

No: <u>-2441</u> /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Aijaz Ahmad Dar S/O Abdul Majeed Dar R/O Dar Mohalla Nunnar Tehsil and District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-709-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

26/09/2024 (Registrar Administration)

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No: 43543-50 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aijaz Ahmad Dar, Advocate
 -for information and necessary action.

* * *



NOTIFICATION

No: - 2442 - /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Aqib Manzoor S/O Manzoor Ahmed Bhat R/O Hathikhan Rainawari Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-710-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 43550-58 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Agib Manzoor, Advocate
 -for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>2443</u> /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Amir Aziz Parray S/O Abdul Aziz Parray R/O Bon Makhama Tehsil Magam District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-711-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administratio

(Registrar Administration)

No: 43550-66 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amir Aziz Parray, Advocatefor information and necessary action.

* * *



NOTIFICATION

No: <u>-2444</u> /RG/LP

Dated: <u>26</u>.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Atufa Farooq D/O Farooq Ahmad R/O Sheikh Mohalla Namblabal,Tehsil Pampore District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-712-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 43567-74 /RG/LP Dated 26..09.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Atufa Farooq, Advocatefor information and necessary action.

* * *



NOTIFICATION

No: _____/RG/LP

Dated: 26.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Ab Wahid Lone S/O Ali Mohd Lone R/O Jawahirpora LamTehsil Aripal District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-713-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: 43575-02 /RG/LP Dated 26.09.2024

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ab Wahid Lone, Advocate for information and necessary action.

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: - 2432 - /RG/LP

Dated: 26.09.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Baber Bilal S/O Zameer Ahmad R/O Lane No.2 Bulbul Bagh, Barzulla Tehsil Srinagar South District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-714-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

2026 (Registrar Administra

Registrar Administra

No: <u>43186-93</u> /RG/LP Dated 26.09.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Baber Bilal, Advocate

.....for information and necessary action.

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: <u>2451 grory</u> /RG/LP

Dated: <u>03</u>.10.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Bariqah Shahrie

D/O Basharat Ahmad Shahrie

R/O Vicharnag Nowshara Near Shiv Temple Soura Tehsil Eigdah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-715-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 44086 -93 /RG/LP Dated 03.10.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bariqah Shahrie, Advocatefor information and necessary action.

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: <u>9452 af 1024</u> /RG/LP

Dated: 03 . 10.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Binish Mushtaq Reshi D/O Mushtaq Ahmad Reshi R/O Aali Kadal Tehsil Srinagar South District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-716-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 44094-101 /RG/LP Dated 03.10.2024

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Binish Mushtaq Reshi, Advocate 7.for information and necessary action.

Administration)

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NOTIFICATION

No: <u>2453 of 2024</u> /RG/LP

Dated: 03_.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Danish Sultan Mir S/O Mohammad Sultan Mir R/O Jamia Mohalla Zethan Tehsil Dangiwcha District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-717-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

No: 44/02-09 /RG/LP Dated 03 .0.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Sultan Mir, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2454 2 Dry /RG/LP

Dated: <u>03</u> 0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Danish Showket S/O Showkat Ahmad Wagay R/O Watoo Tehsil D.H. Pora District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-718-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: 44119-26 /RG/LP Dated 03. 10.2024

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Showket, Advocatefor information and necessary action.

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<u>NOTIFICATION</u>

No:24550224/RG/LP

Dated: 10.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Gowsee Hassan D/O Gh Hassan Wagay R/O Pati Akhran Nowpora Tehsil Devsar District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-719-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 44169-75 /RG/LP Dated 9-19.2024

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gowsee Hassan, Advocate
 -for information and necessary action.

(Registrar Administration)

* * *



NOTIFICATION

No: 2456 0 2024 /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Ishfaq Ahmad Rather S/O Abdul Rashid Rather R/O Narsingh Pora Tehsil Beerwah District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-720-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 44176-82 /RG/LP Dated 4-10 .2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishfaq Ahmad Rather, Advocatefor information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2457 22024/RG/LP

Dated: 4-/0....2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Irshad Ahmad Ahanger S/O Gh Nabi Ahanger R/O Prang Plang Tehsil Kangan District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-721-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 44183-90 /RG/LP Dated 4-60.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irshad Ahmad Ahanger, Advocatefor information and necessary action.

* * *



NOTIFICATION

No:245802024 /RG/LP

Dated: 4-40.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Iqra Farooq D/O Farooq Ahmad Dar R/O Warpora PattanTehsil Pattan District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-722-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administrat

No: 44191-96 /RG/LP Dated 4-19.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iqra Farooq, Advocatefor information and necessary action.

* * *

PROVISIONAL **ENROLLMENT**

<u>NOTIFICATION</u>

No: 2459 02 -24 /RG/LP

Dated: 4-100).2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms.Ifat Fayaz D/O Fayaz Ahmad Peer R/O Durashpora, Byepass Handwara Tehsil Handwara District Kupwara.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-723-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 44197-204 /RG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms.Ifat Fayaz, Advocate
 -for information and necessary action.

* * *



NOTIFICATION

No: 2460 00 2024 /RG/LP

Dated: 4-10.03.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Iqra Mushtaq D/O Mushtaq Ahmad Sheikh R/O Kursoo Rajbagh Tehsil Srinagar South District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-724-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration),

No: 44205-11 /RG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iqra Mushtaq, Advocate
 -for information and necessary action.

(Registrar Administration

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2461 of 2024 /RG/LP

Dated: 4-10. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Junaid Bashir S/O Bashir Ahmad Reshi R/O Batamohalla Sumbal Tehsil Sumbal District Bandipora.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-725-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 44212-18 /RG/LP Dated 9-16.2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junaid Bashir, Advocate
 -for information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2462 01 2024 /RG/LP

Dated: 4-10. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Khushboo Manzoor D/O Manzoor Ahmad Sofi R/O Onagam Bandipora Tehsil & District Bandipora.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-726-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration

No: 44219-25 (RG/LP Dated 4-16 .2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khushboo Manzoor, Advocatefor information and necessary action.

* * *



NOTIFICATION

No: 2463 02024 /RG/LP

Dated: 4-100.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms.Malia Shahid D/O Hakim Shahid Mahmood R/O Hakim Mohalla aghwanpora Lal Bazar Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-727-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: 44226-32/RG/LP Dated 4-6.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms.Malia Shahid, Advocate
 -for information and necessary action.

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<u>NOTIFICATION</u>

No: 2464 0 2024 /RG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Muhammad Ilyas Khanday S/O Khurshid Ahmad Khnday R/O Khandey Mohalla Dadi Nowbugh Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-728-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration

(Registrar Administrat

No:44233-40 /RG/LP Dated 4-10 .2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muhammad Ilyas Khanday, Advocatefor information and necessary action.

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NOTIFICATION

No: 2465 (20)4 /RG/LP

Dated: <u>4-16</u>.3.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Murshid Hamid S/O Abdul Hamid Mir R/O Main Magam Tehsil Handwara District Kupwara.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-729-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

No:44241-46 /RG/LP Dated 4-(2).2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Murshid Hamid, Advocate
 -for information and necessary action.

(Registrar Administratio

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NOTIFICATION

No: 2466 0 2024 /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr.Mohammad Shoaib Yaseen Malik S/O Mohammad Yaseen Malik R/O Khoja Mohalla Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-730-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 44247-53 /RG/LP Dated 4-1.0.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr.Mohammad Shoaib Yaseen Malik, Advocatefor information and necessary action.

(Registrar Administration)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No:2467 02224 /RG/LP

Dated: 4 - 10. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Majid Ahmad Reshi S/O Abdul Ahad Reshi R/O Buderkote Tehsil Tangmarg District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-731-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

Registrar Administration)

No: 44254-61 IRG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Majid Ahmad Reshi, Advocatefor information and necessary action.

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NOTIFICATION

No:2468 C / IRG/LP

Dated: 4-10.2.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Muzaffar Ali S/O Ali Mohammad Reshi R/O Buderkote Tehsil Tangmarg District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-732-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 44262-68 /RG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzaffar Ali, Advocate
 -for information and necessary action.

(Registrar Administration)

> PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2469 02 -24/RG/LP

(Registrar Administration)

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Maroofa Nazir D/O Nazir Ahmad Reshi R/O Reshi Mohalla, Saidpora Tehsil Dangerpora District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-733-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 44269-75 /RG/LP Dated 9- 6. . 2024

- Principal District and Sessions Judge, Baramulla. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Maroofa Nazir, Advocate 7.
 -for information and necessary action.

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NOTIFICATION

No:2470 0/2024RG/LP

Dated: 4-10 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Misbah Ashraf D/O Mohammad Ashraf Sundroo R/O Nigeen Bagh "B" Krankshivan Colony Tehsil Sopore District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-734-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 44276-83 /RG/LP Dated 4- 10.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Misbah Ashraf, Advocate 7.

.....for information and necessary action.

(Registrar Administration)

> PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 2471 0 2024/RG/LP

Dated: /-/0 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr.Mohammad Sameem S/O Ahsan Ul Haq R/O Baghi Sannah, Tehsil Sopore District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-735-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No:44284-91 IRG/LP Dated4-1.0.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr.Mohammad Sameem, Advocatefor information and necessary action.

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NOTIFICATION

No:2472 a DU/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Muteeb Firdous S/O Firdous Ahmad Najar R/O Chana Mohalla Chattabal Tehsil & District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-736-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration

No: 94293-301 IRG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muteeb Firdous, Advocatefor information and necessary action.

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NOTIFIC ATION

No: 24730 4/RG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Nadia Khan D/O Tanveer Ahmad Khan R/O Bagna Noorkha Tehsil Boniyar District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-737-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administrati

No: 44302-9 IRG/LP Dated - 10 .2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nadia Khan, Advocate
 -for information and necessary action.



<u>NOTIFICATION</u>

No: 2474 @

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Najma Nazir D/O Nazir Ahmad Ganaie R/O Shutloo Rafiabad Tehsil Rohama District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-738-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administratio

No: 44310-16 IRG/LP Dated 4-10 .2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Najma Nazir, Advocate
 -for information and necessary action.

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NOTIFICATION

No: 2475 ch 224/RG/LP

Dated: 4_10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Naqia Masoodi D/O Abdul Qudoos Masoodi R/O Tragpora Rafiabad Tehsil Rohama District Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-739-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administrati

No: 44317-24 /RG/LP Dated 4- (D=.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Nagia Masood, Advocate 7.



<u>NOTIFICATION</u>

No: 2476 an 2024/RG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Nadiya Ramzan **D/O Mohammad Ramzan** R/O Nagripora, Beehama Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-740-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 44318 / IRG/LP Dated 4.1.2024

- Principal District and Sessions Judge, Ganderbal. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ganderbal. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Nadiya Ramzan, Advocate 7.for information and necessary action.

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NOTIFICATION

No: 2477 C 20/4/RG/LP

Dated: 4-10.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Nelofar Sultan D/O Mohammad Sultan Lone R/O Rawathpora Tehsil Kralpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-741-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration) No: 44326-33 /RG/LP Dated -16 .2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nelofar Sultan, Advocate
 -for information and necessary action.

(Registrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2478 ch 22/1/RG/LP

Dated: 4-18.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Rutba Qayoom D/O Abdul Qayoom Mattoo R/O Eidgah Shaheed Mazar Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-742-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

No: 44322412 /RG/LP Dated 9-60.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rutba Qayoom, Advocatefor information and necessary action.

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(Registrar Administration

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NOTIFICATION

No: 2479 ch 2024 /RG/LP

Dated: 4-(0. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Raheeq Assad D/O Assad Ullah Wani **R/O Yangoora Tehsil Lar District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-743-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: <u>4434-46</u> /RG/LP Dated <u>4-10.2024</u> Copy forwarded to the: -1. Principal T

- Principal District and Sessions Judge, Ganderbal. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ganderbal. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Raheeq Assad, Advocate 7.

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NOTIFICATION

No: 2484 ab 2024 /RG/LP

Dated: <u>4-10</u>.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Syed Gowhar Ahmad Shah S/O Syed Mushtaq Ahmad Shah R/O Kradi Shangus Tehsil Shangus District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-744-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 44394-401 /RG/LP Dated 4-10 .2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Gowhar Ahmad Shah, Advocate for information and necessary action.

(Registrar Administrat

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NOTIFICATION

No: 2492 ch20)4/RG/LP

Dated: <u>4-</u>.10.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Syed Hamid Ul Hussnain S/O Syed Ab Hamid R/O H. No. 5 Shadab Lane, Mini Colony Tehsil Chanapora-Natipora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-745-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No:44513-20 /RG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Hamid Ul Hussnain, Advocatefor information and necessary action.

(Registrar Administration

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2485 ab 2024 /RG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Suhail Abass S/O Mohammad Abass Kawa R/O Kawapora Payeen, Shadipora Sarai Dangerpora Tehsil Sumbal District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-746-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: 44402-7- /RG/LP Dated 4-10 .. 2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Abass, Advocate
 -for information and necessary action.

* * *



NOTIFICATION

No:2486 ch2024 /RG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Syed Fazila Ayoub D/O Syed Mir Mohammad Ayoub R/O Gassi Mohalla, Posha Masjid Safa kadal Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-747-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration

(Registrar Administration)

No: 44470-76 /RG/LP Dated 4-10 .2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Fazila Ayoub, Advocate
 -for information and necessary action.

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2487 0 2024 /RG/LP

Dated: <u>4- 10</u>. 9.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Sana Zainab D/O Sajad Hussain Khan R/O Boni Bagh Baghwanpora Lal Bazar Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-748-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administra

(Registrar Administration

No: 44477-83 /RG/LP Dated 4-1.00.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ms. Sana Zainab, Advocate for information and necessary action.

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NOTIFICATION

No:2488 ch2024 /RG/LP

Dated: 4-10. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sabir Saffdar S/O Saffdar Hussain Mir R/O Bharti Bhalessa Tehsil Bhalessa Gandoh District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-749-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration

istrar Administratio

No: 44454-90 /RG/LP Dated 4-10: 2024

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sabir Saffdar, Advocate
 -for information and necessary action.

* * *



NOTIFICATION

No: 2489 a 2024. /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sarfaraz Hussain Bahar S/O Wali Mohammad Bahar R/O Rakhi Sultanpura, Gounchipora Tehsil Sumbal Disrtict Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-750-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration

No:44491_97 /RG/LP Dated 4-1. 2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sarfaraz Hussain Bahar, Advocate

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2449 02024/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sahil Nazir Bhat S/O Nazir Ahmad Bhat R/O Chattapora Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-751-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: 43908-14 /RG/LP Dated 1-10.2024

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Nazir Bhat, Advocate
 -for information and necessary action.

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NOTIFICATION

No: 2490 ch 2024 /RG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Syed Soobia D/O Syed Rafiq Peerzada R/O Konan Baba Gund Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-752-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administrat

No: 44498-505 /RG/LP Dated 4-10-2024

- Principal District and Sessions Judge, Bandipora. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Bandipora. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Syed Soobia, Advocate 7.
 -for information and necessary action.



NOTIFICATION

No: 2491-02024- IRG/LP

Dated: 4-10.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Sobia Shabir D/O Shabir Hussain Bangi R/O Shutra Shahi Tehsil Srinagar South District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-753-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 44506-12 /RG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sobia Shabir, Advocate
 -for information and necessary action.

(Registrar Administration)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No:2481 02024 /RG/LP

Dated: 4-10.2.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Toufeel Rasheed Chalkoo S/O Abdul Rasheed Chlkoo R/O Salamabad Tehsil Uri District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-754-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration

No: 44380-86 /RG/LP Dated 4-10.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Toufeel Rasheed Chalkoo, Advocate for information and necessary action.

(Registrar Administrati

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NOTIFICATION

No: 2448 of 2024 /RG/LP

Dated: 01 .10.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Vanshaj Khajuria S/O Ravi Kumar Sharma R/O Ward No. 2 Ramnagar Tehsil Ramnagar District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-755-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

101260924 (Registrar Administration)

(Registrar Administration)

No: 43881-80 /RG/LP Dated 01 .10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vanshaj Khajuria, Advocate
 -for information and necessary action.

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<u>NOTIFICATION</u>

No: 2450 ch 2024/RG/LP

Dated: 1_16. 9.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Wasim Akram Naik S/O Saidullah Naik R/O Vohal Inderwal Tehsil Chatroo District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-756-2024* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

(Registrar Administration)

(Régistrar Administratio

No: 43915-22/RG/LP Dated 1-100.2024

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Wasim Akram Naik, Advocatefor information and necessary action.

* * *



NOTIFICATION

No: 1482 - /RG/LP

Dated: 4-10. . . . 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Zahid Bashir S/O Bashir Ahmad Parry **R/O Hablishi Devsar Tehsil Devsar District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-757-2024* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: 44387-93 /RG/LP Dated 4-109.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kulgam. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Zahid Bashir, Advocate 7.
 -for information and necessary action.

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NOTIFICATION

No: 253606224/RG/LP

Dated: 7 K 0 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Abhishek Sharma S/o Shri Ashwani Sharma R/o Ward No. 3, Hiranagar, Tehsil Hiranagar & District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-758-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 25646-52/RG/LP Dated 07.10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhishek Sharma, Advocatefor information and necessary action.

Assistant Registrar (L.P)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2493 02024/RG/LP

Dated: <u>5-10</u> :2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Abhishek Verma S/o Shri Vijay Kumar R/o Village Kangrail Tehsil Bhalwal District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-759-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44626-32 /RG/LP Dated 5-10:2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhishek Verma, Advocate

Assistant Registrar (L.P)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2494 eb2024/RG/LP

Dated: <u>5-</u>10, 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Aditya Manhas S/o Shri Bahadur Singh R/o Post Office Ambaran, Teshil Akhnoor District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* JK-760-2024 in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44633-40 /RG/LP Dated 5-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aditya Manhas, Advocate

Assistant Registrar (L.P)

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NOTIFICATION

No: 2495 af 2024 /RG/LP

Dated: <u>5-10</u>.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Aman Sagotra S/o Late Shri Bue Lal R/o Village Bhagocha Chak (Bhaiya) P/o Mundia Tehsil Hiranagar District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-761-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

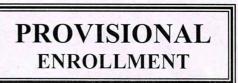
Assistant Registrar (L.P)

No:44641-46 /RG/LP Dated 5-10:2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aman Sagotra, Advocate

Assistant Registrar (L.P)



NOTIFICATION

No:2496eb2024/RG/LP

Dated: <u>S-16</u>. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Amandeep Singh S/o Shri Joginder Singh R/o Village Taraf Sanji Teshil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-762-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44647-53/RG/LP Dated 5-10-2024

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amandeep Singh, Advocatefor information and necessary action.

Assistant Registrar (L.P)

PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 2497 2224/RG/LP

Dated: 5-16: .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Asif Ansari S/o Sh. Ibrahim R/o Village Bhed Blore, Kathera Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-763-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No.44654-60 /RG/LP Dated 5-10 .2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
 Mr. Asif Ansari, Advocate
 - Mr. Asif Ansari, Advocatefor information and necessary action.

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Assistant Registrar (L.P)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2498 aproly/RG/LP

Dated: <u>S-10</u>. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Atul Goswami S/o Shri Ashok Kumar R/o Village Nala Kulana, Balnagar,Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-764-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

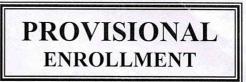
No:44661-67 /RG/LP Dated 5-10,2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Assocation, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Atul Goswami, Advocate

Assistant Registrar (L.P)

* * *



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NOTIFICATION

No: 2499 ab 2024/RG/LP

Dated: <u>5-10</u>. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Hem Raj S/o Shri Puran Chand R/o Village Sattian Tehsil Ramnagar District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-765-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44668-75 / RG/LP Dated 5-10.2024

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hem Raj, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)



NOTIFICATION

No: 2500-262024/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Iram Saba D/o Shri Farooq Ahmad Fidayee R/o Village Trankal-Kahra, Tehsil Kahara District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-766-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44676-82 /RG/LP Dated 5-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Bhaderwah.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iram Saba, Advocate

Assistant F

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2501-02024/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Kanan Vaid D/o Shri Parshotam Kumar R/o Ward No. 1 Thalori, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-767-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44683-90/RG/LP Dated 5-10:2024

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kanan Vaid , Advocatefor information and necessary action.

Assistant Registrar (L.P)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2502-02024/RG/LP

Dated: <u>S-10</u>. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Kartikay Sharma S/o Sh. Raman Sharma R/o H.No. 442, Anand Street Amphalla Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* JK-768-2024 in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44691-97 /RG/LP Dated 5-10. 2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kartikay Sharma, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2503-02024/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Madhav Bhasin S/o Shri Neeraj Bhasin R/o H.No. 188, Janipur Colony, Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-769-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44713-20 /RG/LP Dated 5-1 2.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Madhav Bhasin, Advocatefor information and necessary action.

Assistant Registrar (L.P)

* * *



NOTIFICATION

No: 2504-062-24 /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Mahim Gupta S/o Shri Naresh Gupta R/o H.No. 76, New Rehari, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-770-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44721-27 /RG/LP Dated 5-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mahim Gupta, Advocate

Assistant Registrar (L.P)

* * *



NOTIFICATION

No: 2505-2/2024/RG/LP

Dated: <u>5-10</u>. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Maneet Singh S/o Sh. Rajinder Singh R/o Rehambal, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-771-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44728-34 /RG/LP Dated 5-10.2024

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Assocation, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maneet Singh, Advocatefor information and necessary action.

Registrar (L.P) Assistant F



NOTIFICATION

No: 2506-052024/RG/LP

Dated:<u>5-10</u>.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Mansi Sharma D/o Shri Manohar Lal R/o H.No. 15, Ward No.10, Vinayak Lane Tehsil Akhnoor District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-772-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44735-42 /RG/LP Dated 5-10:2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mansi Sharma, Advocate for information and necessary action.

Assistant Registrar (L.P)

* * *



NOTIFICATION

No:2507- 2 2024 /RG/LP

Dated: 5-10 :00.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Mohd Toyab S/o Sh. Izhar Ahmed R/o Village Sanai Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-773-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44743-56 /RG/LP Dated 5-10.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Toyab, Advocatefor information and necessary action.

Assistant Registrar (L.P)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2513 0/22/1RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mohd Yasir Naik S/o Mohd. Yousuf Naik R/o Village Hurlani Tehsil Dansal District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-774-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44855-62 /RG/LP Dated 07.10:2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mohd Yasir Naik, Advocatefor information and necessary action.

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2514 ch20)4/RG/LP

Dated: 7-/0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Neha Khajuria D/o Shri Sudhir Khajuria R/o Village Gurha Pattan, Tehsil Bhalwal and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-775-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No:44863-70 /RG/LP Dated 07.10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Khajuria, Advocate

.....for information and necessary action.



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NOTIFICATION

No: 257,5 0 2024/RG/LP

Dated: 7 X 0. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Neha Sumbria D/o Sh. Karnail Singh R/o Village Batungal Mangota, Tehsil Marmat District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-776-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Re

No: 44871-76 /RG/LP Dated 07.10.2024

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Bhaderwah
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Sumbria, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

20



77

NOTIFICATION

No: 2516 ab 24/RG/LP

Dated: 7 x 10 . . . 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Pranav Nanda S/o Shri Sangeet Nanda R/o H.No. 55, Ward No. 4, Samote, Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-777-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44877_84 /RG/LP Dated 07.10 2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pranav Nanda, Advocate
 -for information and necessary action.

Assistant

* * *

PROVISIONAL ENROLLMENT

48

NOTIFICATION

No: 2518 ch 2024/RG/LP

Dated: 7 K 10. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Rakesh Thakur S/o Shri Chuni Lal Thakur R/o Village Chachawah Tehsil Gool District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-779-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44893-900RG/LP Dated 7-10.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rakesh Thakur, Advocate for information and necessary action.

Assistant Registrar (L.P)



NOTIFICATION

No: 25/9 ch 2024/RG/LP

Dated: 7X 10 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Rakshit Parihar S/o Shri Madan Lal R/o Matta Kishtwar Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-780-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44901-06 /RG/LP Dated 07 .10.2024

- Principal District and Sessions Judge, Kishtwar. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kishtwar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Rakshit Parihar, Advocate 7.for information and necessary action.

Assistant Registrar (L.P)



NOTIFICATION

No: 2520 ch 2014/RG/LP

Dated: 7X/0. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Ramayani D/o Shri Sanjay Sharma R/o Ward No. 10, Rampur, Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-781-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44902-8 /RG/LP Dated 07.10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ramayani, Advocate

.....for information and necessary action.



NOTIFICATION

Ju/RG/LP No: 2521 a

Dated: 7 K 16 . .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Ridansh Dubey S/o Naresh Chander Dubey R/o H.No. 73 A/D Gandhi Nagar Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-782-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistar

No: 44909-15 IRG/LP Dated 07.10.2024

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Ridansh Dubey, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)



NOTIFICATION

No: 2522 0 2024/RG/LP

Dated: 7x 10. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Ronika Sharma D/o Shri Banti Sharma R/o Village Jungerial Tehsil Teryath, Moghla, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-783-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44916-23 /RG/LP Dated 07.10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ronika Sharma, Advocatefor information and necessary action.



NOTIFICATION

No: 2523 ch 2024/RG/LP

Dated: 7<u>X / 0</u>. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Rukhsana D/o Shri Mohd Sadiq R/o Ward No. 17, H.No. 36, Saillan Talab, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-784-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44924-31 /RG/LP Dated 07 .10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rukhsana, Advocate

.....for information and necessary action.



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NOTIFICATION

No: 2524 ch 2014 IRG/LP

Dated: 70/0. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sachin Dogra S/o Shri Parshotam Lal Dogra R/o H.No. 109 Janki Vihar Old Janipur, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-785-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44932-37 /RG/LP Dated 07 .10.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sachin Dogra, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)



NOTIFICATION

No: 25 2 2024/RG/LP

Dated: 7x10 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sahil Ali Pathan S/o Shri Mushtaq Ahmed R/o Potha, Pathana, Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-786-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 14938-45 TRG/LP Dated 07. 10 2024

- Principal District and Sessions Judge, Poonch. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Poonch. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Sahil Ali Pathan, Advocatefor information and necessary action.

Assistant Registrar (L.P)



NOTIFICATION

No: 2526 0 2024 /RG/LP

Dated: 70/6 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sahil Chanjotra S/o Shri Sewa Ram R/o H.No. 299, Narwal Pain, Tehsil Jammu South, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-787-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44946-52/RG/LP Dated 07.10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sahil Chanjotra, Advocate

Assistant Registrar (L.P)



NOTIFICATION

No: 2527 ab 2024 /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sahil Rajput S/o K Sujan Singh R/o H.No.03, Ward No.2, Nai Basti, Tehsil and District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-788-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44953-60/RG/LP Dated 07 .10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Rajput, Advocate

.....for information and necessary action.

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2828 ch 2024 /RG/LP

Dated: 7K 10 6 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sahil Verma S/o Shri Mohan Lal Verma R/o H.No.497, Jain Bazar Baba Lal ji Gali, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-789-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44961-67 /RG/LP Dated 07.10:2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Verma, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

PROVISIONAL ENROLLMENT

NOTIFICATION

No:2511-02014 /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Sarfraz Farooq S/o Mohd Farooq R/o Gunthal, Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-790-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 44841-46 /RG/LP Dated 7 X. 10 2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sarfraz Farooq, Advocatefor information and necessary action.

Assistant I

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 25120201/RG/LP

Dated: 1/0 . . 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Sehaj Sarin D/o Amrit Sarin R/o H.No.69, Kucha Nar Singh, Pajtirthi, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-791-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44847-54 /RG/LP Dated 07.10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sehaj Sarin, Advocate

Assistant Registrar (L.P)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 25/7 2020//RG/LP

Dated: 7x 10. 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Qudaratullah Shahab S/o Mohd Qayoom R/o Dodason Balla, Tehsil Thanamandi District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-778-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 44885-92 #RG/LP Dated 7-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Qudaratullah Shahab, Advocate

Assistant Registrar (L.P)

* * *



NOTIFICATION

No: 2530 2024/RG/LP

Dated: 7-10. . . 2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Shamsiya Bano D/o Shri Ghulam Mohd R/o Village Shajing Chuchot Gongma, Tehsil Chuchot District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-792-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No:25001-06 /RG/LP Dated 7-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Leh.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shamsiya Bano, Advocate

Assistant Registrar (L.P)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 253/ af 2024/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Sunali Kattal D/o Sh Dilawar Singh R/o Village Jandore (Humki) P.O Lakhanpur, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-793-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 25107_13 /RG/LP Dated 7 .10.2024

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sunali Kattal, Advocatefor information and necessary action.

Assistant Registrar (L.P)

> PROVISIONAL ENROLLMENT

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NOTIFICATION

No: 2532 2 2014/RG/LP

Dated: 7x10 . .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Tarun Charbathia S/o Shri Om Parkash R/o Village Sumwan near Raghunath Mandir Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-794-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 25014-21 /RG/LP Dated 7-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tarun Charbathia, Advocate

Assistant Registrar (L.P)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2533 chroly/RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Vanshika Rajput D/o Shri Mangal Singh R/o Village Purkhoo P.O Domana, Tehsil Bhalwal District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-795-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 25022-29 /RG/LP Dated 7-10.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vanshika Rajput, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2534 af 2014 /RG/LP

It is hereby notified that vide High Court Order Dated 24.09.2024

Ms. Vishali Khajuria D/o Shri Ramesh Khajuria R/o Miran Sahib, Bansultan Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-796-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 25030-37 /RG/LP Dated 7-10.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vishali Khajuria, Advocate

Assistant strar (L.P)

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NOTIFICATION

No: 2535 of 2024 /RG/LP

Dated: 7x 0 .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Vunshes Kotwal S/o Shri Kuldeep Singh Kotwal R/o H.No.85, Lane No.11 Swarn Vihar Police Colony Near Shiv Mandir,Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-797-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

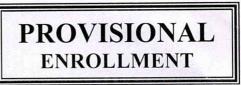
Assistant Registrar (L.P)

No: 25038-45 /RG/LP Dated 7-10 .2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vunshes Kotwal, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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NOTIFICATION

No: 2537 2024 /RG/LP

Dated: 7X 0. .2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Yassar Iqbal S/o Shri Shakeel Ahmed R/o Lassana,Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-798-2024* the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 45653-60/RG/LP Dated 07.10.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yassar Iqbal, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

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NOTIFICATION

No: 2538 4 2024 /RG/LP

Dated: 70 (0.0.2024

It is hereby notified that vide High Court Order Dated 24.09.2024

Mr. Zamin Abass S/o Sh Muneer Hussain Shah R/o Village Surhoti Ward No. 8, Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-799-2024* the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registra

No: 15061-67 /RG/LP Dated 07.10.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zamin Abass, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)